

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. : 116/TT/2017

Subject : Petition for determination of transmission tariff from COD to 31.3.2019 for **Asset-I**: 400 kV Lucknow- Kanpur (New) D/C transmission line along with associated bays at both end **Asset-II**: Augmentation of Transformation capacity at 400/220 kV Ballabgarh Sub-station by installing 500MVA ICT-III Anticipated, **Asset-III**: Augmentation of Transformation capacity at 400/220 kV Ballabgarh Sub-station by installing 500MVA ICT-IV, **Asset-IV**: Augmentation of Transformation capacity by 500MVA ICT(3rd) at 400/220 kV GIS Gurgaon, **Asset-V**: Extension of GIS Parbati Pooling Station with 7x105MVA ICT along with associated bays and 2 Nos.220 kV bays under NRSS-XXXII in Northern Region.

Date of Hearing : 21.12.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasan Nigam Limited &Ors.

Parties present : Shri. Suresh Mukherjee, Advocate, PGCIL
Shri. Aryaman Saxena Advocate, PGCIL
Shri. Anand K Ganesan Advocate, HPPTCL
Ms. Swapna Seshadri, Advocate, HPPTCL
Ms. Aditi Raghuvanshi Advocate, HPPTCL
Shri. Amal Nair, Advocate, HPPTCL
Shri. R.B. Sharma, Advocate, BRPL
Shri. S. S. Raju, PGCIL
Shri. Mukesh Khanna, PGCIL
Shri. Ved Rastogi, PGCIL
Shri. A. K. Verma, PGCIL
Ms. Megha Bajpeyi, BRPL

Record of Proceedings

The matter was called out for virtual hearing.

2. The tariff for five assets covered under NRSS-XXXII was approved by the Commission vide order dated 20.7.2018 in Petition No.116/TT/2017. PGCIL had sought the approval of COD for Asset-V, i.e. Extension of GIS Parbati Pooling



Station with 7x105 MVA ICT along with associated bays and 2 Nos. 220 kV bays under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations as the downstream assets of Himachal Pradesh Power Transmission Corporation Limited (HPPTCL) being the 220 kV Charor-Banala Transmission Line was not ready. The Commission approved the COD of Asset-V as 31.12.2017 under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations as PGCIL was prevented from putting Asset-V into regular use as HPPTCL was not ready with the downstream assets under its scope and held that HPPTCL would bear the transmission charges for the period of mismatch.

3. HPPTCL filed Appeal No.182 of 2020 against order dated 20.7.2018 in Petition No.116/TT/2017 before APTEL on the ground that no notice was served on it in the matter and the liability of transmission charges of Asset-V from its COD till the COD of the downstream assets of HPPTCL was imposed on it without any opportunity of hearing. APTEL vide judgement dated 26.10.2021 remanded the matter back to the Commission for reconsideration and fresh decision after hearing HPPTCL. Accordingly, the matter was taken up for reconsideration of the order dated 20.7.2018 in Petition No.116/TT/2017 pursuant to the directions of APTEL in judgment dated 26.10.2021 in Appeal No. 182 of 2020.

4. Learned counsel for the HPPTCL submitted that written submissions have been filed and Petitioner may be directed to file its written submissions so that the matter can be taken up for arguments.

5. Learned counsel appearing on behalf of the Petitioner sought two weeks' time to file its reply in the matter.

6. The Commission directed the Petitioner to file its reply to the written submissions by 5.1.2022 with a copy to the Respondents.

7. The matter shall be listed for final hearing in due course for which a separate notice will be issued.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

